

# THE HIGH COURT OF ORISSA, CUTTACK

## NOTIFICATION

No.....817...../R Dtd...02.07.2021

In exercise of the powers conferred under Rule-18 of the Orissa High Court Video Conferencing for Courts Rules, 2020, the Chief Justice of the High Court of Orissa has been pleased to amend the said rule as follows:-

1. **Short Title and Commencement:-**

These Rules may be called "The Orissa High Court Video Conferencing for Courts (Amendment) Rules, 2021".

2. They shall come into force on the date of publication in the Official Gazette.
3. Insert the following as Rule-8A below the existing Sub-Rule-24 of Rule-8 of the Orissa High Court Video Conferencing for Courts Rules, 2020.

**Rule-8A:-** Recording of evidence of official witnesses including Scientific Officers, Police Officers, Medical Officers and anyone who is to depose in official capacity shall ordinarily be done by Video Conferencing subject to the concerned Court making all arrangements and giving the witness a precise time slot for recording of his /her evidence.

Provided that the Court, on its own motion or on application of any party, for reasons to be recorded in writing, may require the concerned witness to remain present in person for examination.

**BY ORDER OF THE CHIEF JUSTICE**

*SM*  
30/6/2021

**REGISTRAR (JUDICIAL)**

Memo No. 75421(120) / Dtd. 02.02.2021

Copy forwarded to the:-

1. Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
  2. Addl. Principal Secretaries/ Senior Secretaries/ Secretaries to Hon'ble Judges of the Court.
  3. All Officers of the Court.
  4. All Stamp Reporters / Addl. Stamp Reporters & Oath Commissioners.
  5. All Superintendent(s)/S.O(s) of Judicial Sections.
  6. Technical Director, NIC, The High Court of Orissa to upload in the Orissa High Court website
  7. Notice Board.
- for information and necessary action.

  
30.6.21

**SPECIAL OFFICER (SPL. CELL)**

Memo No. 7543 (38) / Dtd. 02.02.2021

Copy forwarded to the:

1. Principal Secretary to Govt. of Odisha, Law Deptt., Bhubaneswar with a request to accord necessary permission to the Deputy Director, Govt. Press, Madhupatna, Cuttack to take immediate steps for publication of the aforesaid notification in the next issue of Extra Ordinary Odisha Gazette under intimation to this Court.
  2. Principal Secretary to Govt. of Odisha, Home Deptt., Bhubaneswar
  3. Advocate General of Odisha, Cuttack
  4. The Director, Odisha Judicial Academy, Odisha, Cuttack.
  5. The Member-Secretary, Odisha State Legal Services Authority, Cantonment Road, Cuttack.
  6. Secretary, Odisha State Bar Council, Cuttack
  7. President/Secretary, High Court Bar Association, Cuttack
  8. District & Sessions Judge (All) of the State
- for information and necessary action.

  
30.6.21

**SPECIAL OFFICER (SPL. CELL)**

Memo No. 7544 / Dtd. 02.02.2021

Copy forwarded to the Deputy Director, Govt. Press, Madhupatna, Cuttack to take immediate steps for publication of the aforesaid notification in the next issue of Extra Ordinary Odisha Gazette and to furnish 100 copies of the same to this Court.

  
30.6.21

**SPECIAL OFFICER (SPL. CELL)**